

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).3267/2010

(From the judgement and order dated 01/04/2010 in WA No. 281/2009
of The HIGH COURT OF CHATTISGARH AT BILASPUR)

SRINIVAS GUNDLURI & ORS.

Petitioner(s)

VERSUS

M/S. SEPCO ELECTRIC POWER CONST. CORPN. Respondent(s)
(With appln.(s) for ex-parte stay and exemption from filing O.T.
and bring on record the subsequent event/direction and exemption
from filing filing CC of the impugned judgement and for vacating
of the the interim order of stay of arrest dated 26.04.2010)
With
SLP(Crl.)No.5095/2010
(With appln.(s) for stay and exemption from filing c/c of the
impugned order and exemption from filing O.T. and office report)

Date: 09/07/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Dr.A.M. Singhvi, Sr. Adv.
 Mr. Ravindra Shrivastava, Sr. Adv.
 Mr. Kunal Verma, Adv.

For Respondent(s) Mr. Sanjay Sen, Adv.
(For Petitioners Mr. Rana S. Biswas, Adv.
in SLP(Crl.)NO. Mr. Achintya Diviedi, Adv.
5095 of 2010) Mr. Mridul Chakravarty, Adv.
 Mr. Hamant Singh, Adv.
 Ms. Sharmila Upadhyay, Adv.

 Mr. Atul Jha, Adv.
 Mr. D.K. Sinha, Adv.

...2/-

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UPON hearing counsel the Court made the following
O R D E R

List on Tuesday i.e. 13th July, 2010.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master